

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6433
ANSWERED ON:15.05.2012
AMENDMENT IN LOTTERIES ACT
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Governments have approached the Union Government to amend the Central Lotteries Act;
- (b) if so, the details thereof;
- (c) whether it is a fact that State Governments do not have adequate powers to take action against those who violate the provisions of the Lotteries Act;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the action proposed to be taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): Yes, Madam. The Government of Kerala has requested for suitable provisions to be made in the Act.
- (c) & (d): No. The State Government have powers to take action against who violate the provisions of the Lotteries (Regulation) Act, 1998. If the violation of the Act is by an organizing State, the State Government may take recourse to Rule 5 of the Lotteries (Regulation) Rules, 2010. The State Government can also act under Section 5 of the Lotteries (Regulation) Act, 1998.
- (e): If there is a dispute between the two States regarding conduct of a lottery and the States concerned are unable to resolve the dispute, there is a provision in the Act to bring the facts to the notice of the Central Government. The Act contains provisions for the Central Government to take appropriate action in the matter. The existing provisions of the Lotteries (Regulation) Act, 1998 and the Rules made thereunder have been found to be adequate.